

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 97 OF 2022 (SZ)

IN THE MATTER OF:

Dr.M.S.Tejaswari,
Telangana.

....

Applicant(s)

Versus

Union of India & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad

Date: 21-08-2025.



COUNSEL FOR RESPONDENT No.3

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REPORT DATED 20.08.2025 OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB), (RESPONDENT NO.3) IN OA No. 97 OF 2022

It is to submit that Dr.M.S.Tejaswari, D/o.Late Sri M. Sathyanarayana Reddy, R/o.H.No.3-16-668/A, Trimulgherry 'X' Roads, Secunderabad has filed an O.A.No.97 of 2022 in the Hon'ble NGT, Chennai on damage to the boundary wall of the petitioner land, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.

The Respondent Board has earlier filed reports dated 29.04.2024, 20.08.2024 and 14.02.2025. The construction of I & D structure to divert the sewage entering into Trimulgherry lake has been completed. The sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP. The land acquisition for the construction of proposed 1 MLD STP at Trimulgherry Lake is under process by Secunderabad Cantonment Board (SCB).

It is to further submit that the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the Assessment of the cost of remediation of the land due to collection of sewage in the Applicant's premises. The NEERI has prepared a project proposal to evaluate the impact of contamination on soil quality, open well and nearby water resources as well as to assess the extent of land damage and water contamination for estimating the associated environmental and economic costs. The NEERI has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST. The issue was reviewed in the TGPCB Task Force Committee meeting held on 17.04.2025 and as per the Committee Recommendations, TGPCB has issued directions dated 23.04.2025 to the Secunderabad Cantonment Board to engage NEERI for the study and bear the charges for assessment of the cost of remediation. The Board has communicated the NEERI proposal report along with the Directions to SCB for taking up the study vide

letter dated 28.04.2025 and also communicated the same to the Applicant. **(Annexure – I & II)**

In pursuant to the TGPCB directions, the Secunderabad Cantonment Board (SCB) vide letter dated 11.06.2025 has informed that the matter has been placed before the Cantonment Board meeting held on 23.05.2025 and noted that the amount quoted by the NEERI appears to be higher side and requested the SCB to take a decision, after elaborate discussions the SCB resolved to explore the alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad; (ii) Environment Protection Training & Research Institute (EPTRI); (iii) National Institute of Technology(NIT)-Warangal; (iv) Jawaharlal Nehru Technological University(JNTU)-Hyderabad and (v) Engineering Staff College of India(ESCI). Accordingly, SCB has invited quotations from the above mentioned institutions to carry out the study. Among these, only NIT Warangal and ESCI had submitted their quotations amounting to Rs.11.80 lakh and Rs.15.00 lakh respectively. The SCB has requested the Hon'ble NGT to permit to utilize the services of National Institute of Technology (NIT), Warangal in place of NEERI. The copy of the same is annexed as **(Annexure – III).**

The report dated 30.06.2025 filed by the Board was taken on record in the hearing held on 01.07.2025 and the Hon'ble NGT ordered as follows. The Operative portion of the order is as follows:

"8. However, when the matter was escalated to the Secunderabad Cantonment Board by the TGPCB, the Cantonment Board had noted that the amount quoted by the NEERI appears to be higher side and decided to explore the possibility of alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environmental Protection Training & Research Institute (EPTRI), (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University (JNTU)

- Hyderabad and (v) Engineering Staff College of India (ESCI). In this regard, the NIT-Warangal and ESCI had submitted their quotation amounting to Rs.11.80 Lakhs and Rs.15.00 Lakhs respectively.

9. Since the proposed study pertains to the assessment of the cost of remediation, it is for the Secunderabad Cantonment Board and the TGPCB to take an appropriate decision and engage a suitable expert agency for the same.

10. However, the applicant shall be afforded an opportunity to remain present at the time of conducting any soil analysis or related study. It is also made clear that all sample analyses must be carried out strictly in accordance with the prescribed procedures.

11. We reiterate our direction to the TGPCB to collect surface water of the well and water samples from bottom of the well in the presence of the applicant, and to ensure that the analysis is conducted in compliance with the prescribed standards and procedures

....."

In compliance to the Hon'ble NGT Order, the Board officials have inspected the Applicant's land premises and open well and surroundings on 05.08.2025 and 08.08.2025 and it was observed that the open well is filled with rain water and the water level is upto the ground level. There is no discharge of sewage into the Applicant's open well.

In compliance to the Hon'ble NGT order, the Board officials requested the Applicant and SCB to be present at the time of samples collection. The Board officials have collected the open well water samples from (1) Top surface and (2) from the bottom of the well at 18 feet depth by employing a pump. The samples collected were sealed in presence of the Applicant and Respondent SCB and submitted at Central Laboratory for analysis. The Analysis results of the sample are as follows:

Parameters	Method No.	Unit	Sample from Top surface	from the bottom of the well at 18 feet depth by employing a pump
pH at 25°C	4500-H+B	-	7.03	7.21
Electrical conductivity at 25°C	2510-B	μS/cm	1068	1129
Total Suspended Solids	2540-D	mg/L	11	6
Total Dissolved Solids	2540 C	mg/L	658	684
Chemical Oxygen Demand	5220 B	mg/L	36	40
BOD ₃ at 27°C	IS 3025, 1993	mg/L	7	8
Total Hardness as CaCO ₃	2340 C	mg/L	348	384
Calcium as Ca ⁺²	3500-Ca B	mg/L	12	18
Magnesium as Mg ⁺²	3500-Mg B	mg/L	12	18
Sodium as Na	3500-Na B	mg/L	87	98
Potassium as K	3500-K B	mg/L	19	19
Total Alkalinity as CaCO ₃	2320 B	mg/L	336	352
Chlorides as Cl ⁻	4500-Cl-B	mg/L	89	91
Sulphates as SO ₄ ⁻²	4500-SO4-2 B	mg/L	87	102
Nitrates as NO ₃ ⁻	4500-NO ₃ -B	mg/L	14	9
Phosphates as P	4500-P,D	mg/L	0.42	0.45
Fluoride as F ⁻	4500-FB	mg/L	0.48	0.37
Total Kjeldhal Nitrogen as (TKN)	4500-N _{org} B	mg/L	<5	<5
Ammonical Nitrogen	4500-NH ₃ C	mg/L	<5	<5
Dissolved Oxygen	4500- O ₂ C	mg/L	4.7	4.5
Free Ammonia	-	mg/L	BDL	BDL
% Sodium	-	%	34	34
SAR	-	-	2.0	2.2
Total Coliform	9221 – B, C	MPN/10 0ml	70	46
Fecal Coliform	9221 – B, C	MPN/10 0ml	1.8	1.8

The analysis reports and Panchanama are enclosed as **Annexure – IV.**

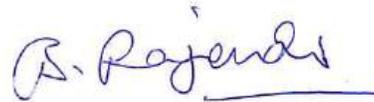
With regard to request of Secunderabad Control Board to carry out the study by the National Institute of Technology (NIT) -Warangal, the Board has reviewed the issue in the Taskforce committee meeting held on 31.07.2025. After detailed discussion on the proposal of NIT-Warangal, the Committee recommended NIT-Warangal to carry out the study for Assessment Environmental Damage and reclamation cost for discharge of sewage and MSW in Applicant's land. Accordingly, the Board vide order dated 04-08-2025 has issued directions to SCB to engage NIT, Warangal for the study. **Annexure – V.**

As per the Boards directions, the SCB vide letter dated 12-08-2025 has issued work orders to NIT–Warangal to commence the study immediately and submit the report within (03) months period. **Annexure - VI.**

After the completion of study by NIT, Warangal, the SCB has to take up the remediation of the Applicant's open well and land and has to bear the costs in this regard.

Place: Hyderabad

Date: 20.08.2025



ENVIRONMENTAL ENGINEER

Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.



TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, MEDCHAL

6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
 Kundanbagh, Umanagar, Begumpet, Hyderabad – 37

Telephone: 23404744
 Website: tgpcb.cgg.gov.in

Lr. No. Legal /O.A.No.97 of 2022/PCB/RO-MDC/2025- 1334

Date: 28.04.2025

To
 The Chief Executive Officer,
 Secunderabad Cantonment Board,
 Sardar Patel Road, Court Compound,
 Secunderabad – 500003.

Sir,

Sub: TGPCB – RO-Medchal – NGT O.A.No.97 of 2022 – Petition filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad – Proposal of NEERI for taking up the study for the Assessment and Computation of Environmental damage and Reclamation cost for discharge of Sewage and Municipal Solid Waste in the Petitioner's land – copy of the NEERI Proposal Communicated for taking immediate necessary action - Reg.

Ref: 1. O.A.No.97 of 2022 – Filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari Trimulgherry 'X' Roads, Secunderabad.
 2. Hon'ble NGT, Chennai Orders dated 22.04.2025.

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With reference to the above, in connection with O.A.No.97 of 2022 filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad, and in obedience of the Hon'ble NGT Orders dated 22.04.2025, a copy of the Proposal of NEERI for carrying out Study on Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land is herewith enclosed for taking up immediate necessary action. A copy of the Hon'ble NGT Orders dated 22.04.2025 and TGPCB directions dated 23.04.2025 issued to the Secunderabad Cantonment Board are enclosed.

Encl: a/a



R. Rajendra
 28/04/25
ENVIRONMENTAL ENGINEER
 Environmental Engineer
 Regional Office, Medchal

Copy submitted to the JCEE (Legal), TGPCB, Board Office, Hyderabad for kind information and necessary action.

Copy submitted to the SEE (TF-BO), TGPCB, Board Office, Hyderabad for kind information and necessary action.



TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

Order No. RR-II-Legal/TGPCB/TF/BO/UH-VI/2025- 250

Date: 23.04.2025

Sub : TGPCB - **Secunderabad Cantonment Board**, Court Compound, Sardar Patel Road, Secunderabad - The Hon'ble NGT, Chennai, Original Application No:97 of 2022 filed by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Medchal-Malkajgiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Non compliance - **DIRECTIONS- Issued - Reg.**

Ref :

1. Original Application No:97 of 2022 filed in the Hon'ble NGT, Chennai, by Dr. M.S. Tejashwari, Medchal-Malkajgiri District.
2. Hearing before the Hon'ble NGT on 21.12.2022.
3. TGPCB directions dated 24.05.2023.
4. TGPCB directions dated 17.02.2024.
5. The Hon'ble NGT order dt. 07.03.2024.
6. The Hon'ble NGT order dt. 30.04.2024.
7. Inspection by the Board officials on 19.09.2024.
8. The Hon'ble NGT order dt. 29.11.2024.
9. The NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025.
10. The NEERI Team report to the TGPCB on 11.02.2025.
11. EE, RO, Medchal report dated 09.04.2025.
12. Hearing held on 17.04.2025.



1. WHEREAS, an original application was filed in the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad, regarding damage of Boundary wall, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.
2. WHEREAS, the TGPCB issued certain directions dt. 24.05.2023 to Secunderabad Cantonment Board (SCB) to comply with.
3. WHEREAS, the TGPCB issued certain directions vide order Dt. 17.02.2024 to Secunderabad Cantonment Board (SCB) to comply with.
4. WHEREAS, the Hon'ble NGT vide Order dated 07.03.2024 directed the TGPCB to examine the site; and directed HMWS&SB, TGPCB and the Cantonment Board to file an additional action plan and the TGPCB to take stock of the situation, remove the sewage by tanker and treat them in nearest facility.
5. WHEREAS, the Hon'ble NGT vide order dt. 30.04.2024 directed the TGPCB to complete the cleaning of the sewage within the premises of the applicant at the earliest, to assess the environmental compensation payable as well as the remediation cost which should be submitted before the date of next hearing.
6. WHEREAS, in obedience of the orders of the Hon'ble NGT, the TGPCB has taken up lifting of the sewage from outside and inside of the petitioners land through tankers and the same is sent to nearby STP of HMW&SB located at Safilguda for treatment.
7. WHEREAS, the TGPCB officials have inspected the Applicant's land premises, open well and surroundings on 19.09.2024. The following status is submitted:
 - i. There is no discharge of sewage into the Applicant's land.
 - ii. The laying of the pipeline for diversion of the sewage entering into the applicant's land is completed and connected to the collection sump provided

at the North-East corner. The diversion pipeline consists of 233meters of 150mm dia; 472meters of 200 mm dia; 85 meters of 300 mm dia and 287 meters of 450mm dia is laid. The sewage collection sump of 20 KL capacity is provided with 2 x 4 HP motors for pumping the sewage into the diversion pipeline.

- iii. The civil works relating to laying of ring sewer of 450mm RCC pipe along the peripheral boundary of the lake for diversion of sewage has been completed. The construction of I & D structure to divert the sewage entering into Thirumulgherrylake has been completed. The sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP.
 - iv. The Board has removed the sewage contaminated water from the open well located in the Applicant's land and sent to nearby STP for treatment. So far 90 tankers of 6 KL capacity and another 1 tanker of 20 KL capacity has been removed from the open well by means of tankers. During the gap time of transportation of the tankers and also due to the rains, water in the open well is getting accumulated.
 - v. Again, started removal of the water from the open well by employing electric and Diesel motor pumps on 20.09.2024 and 21.09.2024 and pumped out into the recently laid ring sewer to divert the sewage from Thirumulgherry lake as per Phase-I action plan of SCB which in turn diverted to the STP at Patigadda for treatment.
8. **WHEREAS**, the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the assessment of the cost of remediation of the land due to collection of sewage in the applicant's premises.
9. **WHEREAS**, the Hon'ble NGT issued order on 29.11.2024 as follows:
1. *The 2nd Respondent (Secunderabad Cantonment Board) has filed its comprehensive memo dated 25.11.2024 along with the action plan report dated 21.09.2024.*
 2. *The action plan report says that they have identified a piece of land in GLR Survey No.290 classified as 'C' which is approximately 0.5 Kms away from the Trimulgherry Lake for the purpose of establishing the Sewage Treatment Plant (STP) to treat the sewage water and let into the lake.*
 3. *The report further states that the Cantonment Board is providing logistic support to the Pollution Control Board by arranging a gulfer vehicle with a capacity of 6 KLD with a suction machine to lift the water from the well of the applicant's property and the same is being deposited in the nearby STP at Malkajgiri.*
 4. *Despite the fact that 90 trips have been made so far, the complaint from the applicant is that the exercise is not yet complete. The rains in the area also added to the agony.*
 5. *The learned counsel appearing for the Telangana State Pollution Control Board (TGPCB) would state that regarding the remediation, they have approached the NEERI. However, they have not responded.*
 6. *The time taken by the NEERI regarding their request would be taken advantage of by the TGPCB.*
 7. *So, the TGPCB is directed to ensure that the remediation of the applicant's land is done at the earliest and take appropriate action against the Cantonment Board for allowing the sewage being let into the private property as it is lying vacant.*
 8. *Let the TGPCB, as a regulatory body, come up with a report about the action taken in this regard before the date of next hearing."*

10. **WHEREAS**, the NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025. The NEERI, vide mail dated 11.02.2025 has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST and the time for project duration as 5 months time.
11. **WHEREAS**, the EE, RO Medchal submitted report dt. 09.04.2025.
12. **WHEREAS**, the status was reviewed in the Task Force Committee meeting held on 17.04.2025. The representatives of the SCB and NEERI attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the Secunderabad Cantonment Board, under Water Act to comply with.
13. After careful consideration of the material facts of the case, the Board hereby issues following directions to the Secunderabad Cantonment Board under Water Act, to comply with:
- The Secunderabad Cantonment Board shall engage National Environmental Engineering Research Institute (NEERI), for taking up the assessment of the cost of remediation of the land polluted due to collection of sewage in the applicant's premises.
 - The Secunderabad Cantonment Board shall bear the charges for assessment of the cost of remediation.
 - The Secunderabad Cantonment Board shall complete the works related to STP to treat the sewage generated from the colonies in the area, at the earliest.
 - The Secunderabad Cantonment Board shall comply with orders of the Hon'ble NGT in OA No. 97 of 2022, from time to time.
14. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
15. It is also to note that, in case of any violation of the above Board directions, action will be initiated by the Board, under Water Act.

Sd/-
MEMBER SECRETARY

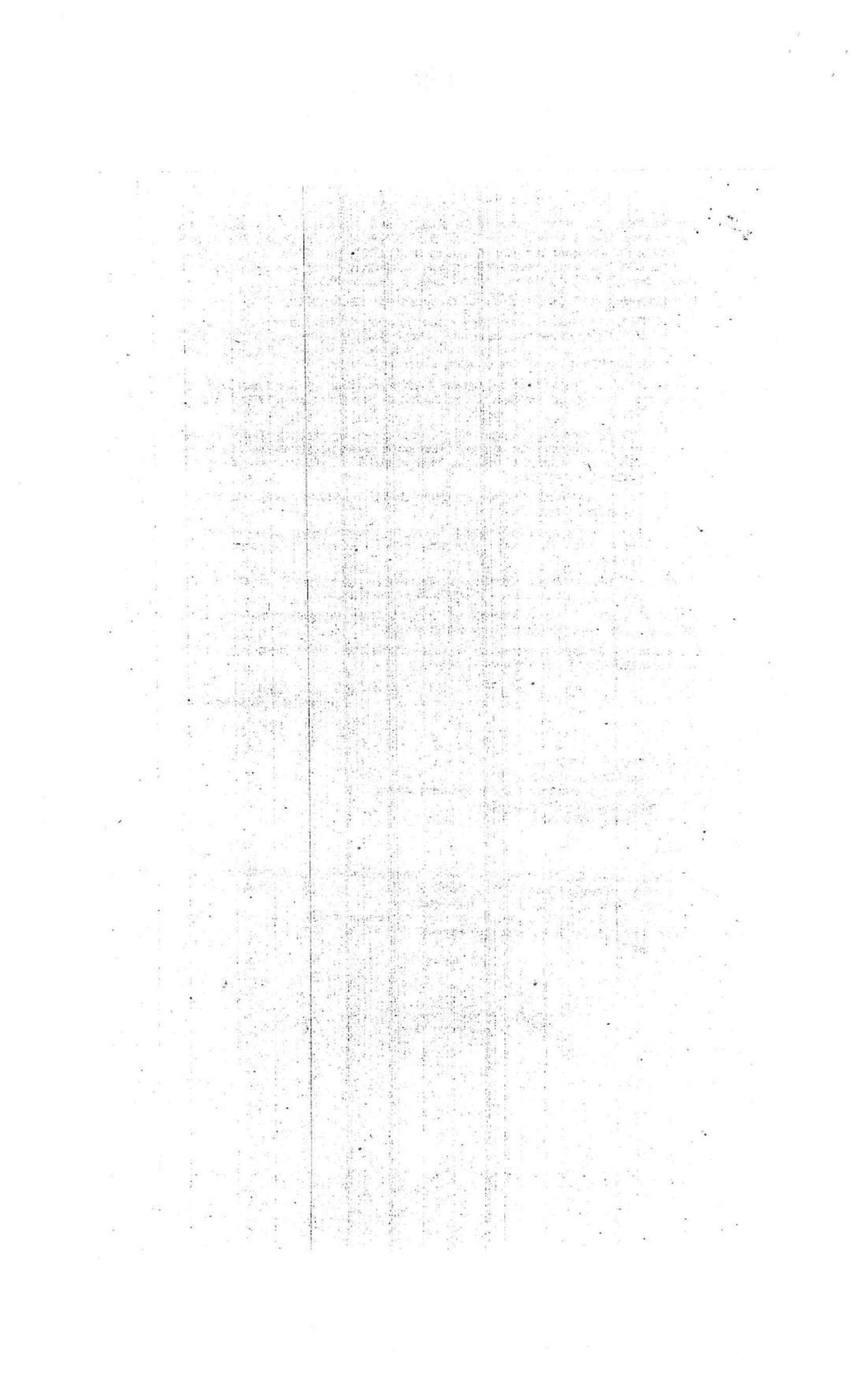
To
The Chief Executive Officer,
Secunderabad Cantonment Board,
Court Compound Secunderabad Cantonment Board,
Sardar Patel Road, Secunderabad,
Telangana State - 500 003.

Copy to :

- The JCEE, TSPCB, Zonal Office, Hyderabad for information and necessary action.
- The Environmental Engineer, TSPCB, Regional Office, Medchal for information. He is directed to verify the compliance on the directions.
- Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana, Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad.
- Concerned File.

//T.C.F.B.O//

P. Jawahar
Senior Environmental Engineer
(TF-HYD-UH-VI)





TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, MEDCHAL

6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad-37

Telephone: 23404744
Website: tgpcb.cgg.gov.in

Lr. No.Legal/O.A.No.97 of 2022/PCB/RO-MDC/2025- 1333

Date:28.04.2025

To

Dr. M.S. Tejashwari,
D/o Late Sri M. Sathyanarayana Reddy,
R/o H. No. 3-16-668/A, Thirmulgherry 'X' roads,
Secunderabad - 500015.

Madam/Sir,

Sub: TGPCB - RO-Medchal - NGT O.A.No.97 of 2022 - Petition filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad - Proposal of NEERI for taking up the study for the Assessment and Computation of Environmental damage and Reclamation cost for discharge of Sewage and Municipal Solid Waste in the Petitioner's land - Copy of the NEERI Proposal Communicated - Reg.

Ref: 1. O.A.No.97 of 2022 - Filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari Trimulgherry 'X' Roads, Secunderabad.
2. Hon'ble NGT, Chennai Orders dated 22.04.2025.

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With reference to the above, in connection with O.A.No.97 of 2022 filed before the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, Trimulgherry 'X' Roads, Secunderabad, and in obedience of the Hon'ble NGT Orders dated 22.04.2025, a copy of the Proposal of NEERI for carrying out Study on Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land is herewith enclosed. A copy of the Hon'ble NGT Orders dated 22.04.2025 and TGPCB directions dated 23.04.2025 issued to the Secunderabad Cantonment Board are enclosed.

Encl:a/a

R. Rajendra
28/04/2025
ENVIRONMENTAL ENGINEER
Environmental Engineer
Regional Office, Medchal.

Copy submitted to the JCEE (Legal), TGPCB, Board Office, Hyderabad for kind information and necessary action.

Copy submitted to the SEE (TF-BO), TGPCB, Board Office, Hyderabad for kind information and necessary action.

Received copy on 28/04/2025
Received on behalf of petitioner
M.S. Raghavudu 850637390.
M.S. TEJASHWARI (petitioner)

(11)



सिकंदराबाद छावनी परिषद

(रक्षा मंत्रालय, भारत सरकार)

4-01-001, कोर्ट हाँस परिसर, सरदार पटेल मार्ग, सिकंदराबाद - 500 003.

SECUNDERABAD CANTONMENT BOARD

(Ministry of Defence, Govt. of India)

4-01-001, Court House Compound, S.P Road, Secunderabad - 500 003

Tele No.: 040-27808600

::

Email ID: ceo.scb2009@gmail.com

No.SCB/EB/TrimulgherryLake/2025/1409

Dated: 11 - 06 - 2025.

To
The Member Secretary,
Telangana Pollution Control Board,
Paryavaran Bhavan,
A-III, Industrial Estate, Sanath Nagar,
Hyderabad - 500 018.



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Sub:- TGPCB - Secunderabad Cantonment Board, Court Compound, Sardar Patel Road, Secunderabad - The Hon'ble NGT, Chennai, Original Application No:97 of 2022 filed by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Medchal-Malkajgiri District - Water (Prevention and Control of Pollution) Act, 1974 -Reg.

Sir,

Reference, (i) Telangana Pollution Control Board Orders No. RR/II/Legal/TGPCB/TF/BO/UH-VI/2025-250, dated 23.04.2025 received vide inward no. 3282 Dt.28.04.2025 and (ii) EE letter No. Legal/OA No.97 of 2022/PCB/RO-MDC-2025-1334, dated 28.04.2025.

2. This office is in receipt of proceedings dated 23.04.2025, wherein the Telangana Pollution Control Board (TGPCB) directed the Secunderabad Cantonment Board to engage the National Environmental Engineering Research Institute (NEERI) for taking up the assessment of the cost of remediation of land polluted with an estimated cost of Rs 19.20 lakh plus GST, also informed that the cost should be borne by the Secunderabad Cantonment Board.

3. The matter has been placed before the Cantonment Board meeting held on 23.05.2025 wherein the Board resolved to explore the alternative options by inviting quotations from the Government institutions like (i) Indian Institute of Technology(IIT)-Hyderabad, (ii) Environment Protection Training & Research Institute(EPTRI) (iii) National Institute of Technology(NIT)-Warangal, (iv) Jawaharlal Nehru Technological University(JNTU)-Hyderabad and (v) Engineering Staff College of India(ESCI). Accordingly, this office has invited quotations from the above mentioned institutions to carry out the study. Among these, only NIT Warangal and ESCI had submitted their quotations amounting to Rs.11.80 lakh and Rs.15.00 lakh respectively. (Quotations enclosed as Annexure A & B)

(Contd...Pg.2)

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4. As the rate quoted by the NIT-Warangal is comparatively lower than the other institutions including NEERI. In this connection you are requested to examine the quotations and communicate your consent for taking up the assessment of the cost of remediation of land polluted through NIT-Warangal, under due intimation/permission from the Hon'ble National Green Tribunal.

Yours sincerely,



[Madhukar Naik D]

Chief Executive Officer,
Secunderabad Cantonment Board.

Copy to:

1. The Senior Environmental Engineer
(TF-HYD-UH-VI),
Telangana Pollution Control Board,
Paryavaran Bhavan,
A-III, Industrial Estate, Sanath Nagar,
Hyderabad - 500 018.

..... For information

2. The Environmental Engineer,
#6-3-1219, 3rd Floor, Block - C,
Ward No. 91,
Near Country Club, Kundhanbagh,
Uma Nagar, Hyderabad - 500037.

..... For information


TELANGANA POLLUTION CONTROL BOARD

 Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,
 Hyderabad – 500 018, Ph: 040-23887500


TC-12541

CENTRAL LABORATORY
Analysis Report

Reg. No. SR/05/TGPCB/HO/R00/LAB/25/08/142 & 143

Collected on: 08/08/2025

 Test method: Standard Methods of APHA, 24th Edition

Issue date: 18/08/2025

Collected by: AES, RO - Medchal

Received on: 08/08/2025

Quantity of the sample: 1 Ltr. Sample each

Page No: 1 of 2

 Source : Open well located in the open land of Dr. M.S. Tejashwari, Trimulgherry,
 Medchal-Malkajgiri District.

Sample code : Sample details / collection point

 25/08/142 - Collected surface water sample of the open well located in the open land of Dr. M.S.
 Tejashwari, Trimulgherry, Medchal-Malkajgiri District.

 25/08/143 Collected water sample from bottom of the open well located in the open land of
 Dr.M.S. Tejashwari, Trimulgherry, Medchal-Malkajgiri District. (at about 18 Fts
 Depth of the open well).

Parameters	Unit	Method No.	Results	
			25/08/142	25/08/143
pH at 25° c	-	4500-H + B	7.03	7.21
Electrical conductivity at 25° c	µS/cm	2510-B	1068	1129
Total Suspended Solids	mg/L	2540-D	11	6
Total Dissolved Solids	mg/L	2540 C	658	684
Chemical Oxygen Demand	mg/L	5220-B	36	40
BOD ₅ at 27°C	mg/L	IS 3025	7	8
Total Hardness as CaCO ₃	mg/L	2340 C	348	384
Calcium as Ca ⁺²	mg/L	3500-Ca B	120	125
Magnesium as Mg ⁺²	mg/L	3500-Mg B	12	18
Sodium as Na	mg/L	3500-Na B	87	98
Potassium as K	mg/L	3500-K B	19	19
Total Alkalinity as CaCO ₃	mg/L	2320 B	336	352
Chlorides as Cl ⁻	mg/L	4500-Cl-B	89	91
Sulphates as SO ₄ ⁻²	mg/L	4500-SO4-2 B	87	102
Nitrates as NO ₃ ⁻	mg/L	4500- NO ₃ -B	14	9
Phosphates as P	mg/L	4500-P,D	0.42	0.45
Fluoride as F ⁻	mg/L	4500-FB	0.48	0.37
Total Kjeldhal Nitrogen (TKN)	mg/L	4500-N _{org} B	<5	<5
Ammonical Nitrogen	mg/L	4500-NH ₃ C	<5	<5

Note: Results related to sample as received.

 Joint Chief Environmental Scientist (FAC)


TELANGANA POLLUTION CONTROL BOARD

Paryavaraṇa Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500 018, Ph: 040-23887500

CENTRAL LABORATORY
Analysis Report

Reg. No.SR/05/TGPCB/HO/R00/LAB/25/08/142 & 143
Collected on: 08/08/2025
Test method: Standard Methods of APHA, 24th Edition
Issue date: 18/08/2025

Collected by: AES, RO - Medchal
Received on: 08/08/2025
Quantity of the sample: 1 Ltr. Sample each
Page No: 2 of 2

Source : Open well located in the open land of Dr. M.S. Tejashwari, Trimulgherry,
Medchal-Malkajgiri District.

Sample code : Sample details / collection point

25/08/142 - Collected surface water sample of the open well located in the open land of Dr.
M.S.Tejashwari, Trimulgherry, Medchal-Malkajgiri District.
25/08/143 Collected water sample from bottom of the open well located in the open land of
Dr.M.S. Tejashwari, Trimulgherry, Medchal-Malkajgiri District. (at about 18 Fts
Depth of the open well).

Parameters	Unit	Method No.	Results	
			25/08/142	25/08/143
Dissolved oxygen	mg/L	4500- O, C	4.7	4.5
Free Ammonia	mg/L	-	BDL	BDL
% Sodium	%	-	34	34
SAR	-	-	2.0	2.2
Total Coliform	MPN/100ml	9221 - B, C	70	46
Fecal Coliform	MPN/100ml	9221 - B, C	1.8	1.8

Note: Results related to sample as received.

BDL - Below Detectable Limit.

Joint Chief Environmental Scientist (FAC)

PANCHANAMA

Date: 08/08/2025

AS per the directions of the Honble NGT, Chennai, the officials from the Telangana Pollution Control Board (TGPCB), Regional office - medical, visited the open-well site of the applicant on 08/08/2025, and collected & sealed the water samples from the open well.

Sample locations:

- ① Collected surface water of the open well located in the open land of Dr. M.S. Tejashwari, Tivimulgherry, medical Malakajgiri district
- ② Collected water samples from bottom of the open well located in the open land of Dr. M.S. Tejashwari, Tivimulgherry, medical Malakajgiri district (at about 18 ft depth of the open well)

G. Lingaraj, AES, ostosports

Name & Design of the person who takes the samples.

* The sample collected & sealed in presence of the:

① G. Lingaraj, AES, TGPCB, RO-Medical.

② The Applicant - Sr

③ Dinakar - ACP, SOB
08/08/25

* above 3 individuals has been collected samples separately and may submitted their respective labs.



TELANGANA POLLUTION CONTROL BOARD
Paryavara Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988)

Order No. RR-II-Legal/TGPCB/TF/BO/UH-VI/2025-1259 **Date: 04.08.2025**

Sub : TGPCB - M/s **Secunderabad Cantonment Board**, Court Compound, Sardar Patel Road, Secunderabad - The Hon'ble NGT, Chennai, Original Application No:97 of 2022 filed by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Medchal-Malkajgiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Non compliances observed - **DIRECTIONS- Issued - Reg.**

Ref : 1. Original Application No:97 of 2022 filed in the Hon'ble NGT, Chennai, by Dr. M.S. Tejashwari, Medchal-Malkajgiri District.
2. TGPCB directions dated 24.05.2023.
3. TGPCB directions dated 17.02.2024.
4. The Hon'ble NGT order dt. 07.03.2024.
5. The Hon'ble NGT order dt. 30.04.2024.
6. Inspection by the Board officials on 19.09.2024.
7. The Hon'ble NGT order dt. 29.11.2024.
8. The NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025.
9. The NEERI Team report to the TGPCB on 11.02.2025.
10. TGPCB, Directions dated 23.04.2025.
11. SCB letter dated 11.06.2025.
12. Board status report dt:30.06.2025 to the Hon'ble NGT.
13. The Hon'ble NGT heard the matter on 01.07.2025 and passed orders.
14. The EE, RO, Medchal report: dated 15.07.2025.
15. Hearing held on 31.07.2025.



1. **WHEREAS**, an original application was filed in the Hon'ble NGT, Chennai by Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad, regarding damage of Boundary wall, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.
2. **WHEREAS**, the TGPCB issued certain directions dt. 24.05.2023 to Secunderabad Cantonment Board (SCB) to comply with.
3. **WHEREAS**, the TGPCB issued certain directions vide order Dt. 17.02.2024 to Secunderabad Cantonment Board (SCB) to comply with.
4. **WHEREAS**, the Hon'ble NGT vide Order dated 07.03.2024 directed the TGPCB to examine the site; and directed HMWS&SB, TGPCB and the Cantonment Board to file an additional action plan and the TGPCB to take stock of the situation, remove the sewage by tanker and treat them in nearest facility.
5. **WHEREAS**, the Hon'ble NGT vide order dt. 30.04.2024 directed the TGPCB to complete the cleaning of the sewage within the premises of the applicant at the earliest, to assess the environmental compensation payable as well as the remediation cost which should be submitted before the date of next hearing.
6. **WHEREAS**, in obedience of the orders of the Hon'ble NGT, the TGPCB has taken up lifting of the sewage from outside and inside of the petitioners land through tankers and the same is sent to nearby STP of HMWS&SB located at Safilguda for treatment.
7. **WHEREAS**, the TGPCB officials have inspected the Applicant's land premises, open well and surroundings on 19.09.2024. The following status is submitted:
 - i. There is no discharge of sewage into the Applicant's land.

- ii. The laying of the pipeline for diversion of the sewage entering into the applicant's land is completed and connected to the collection sump provided at the North-East corner. The diversion pipeline consists of 233 meters of 150mm dia; 472 meters of 200 mm dia; 85 meters of 300 mm dia and 287 meters of 450mm dia is laid. The sewage collection sump of 20 KL capacity is provided with 2 x 4 HP motors for pumping the sewage into the diversion pipeline.
 - iii. The civil works relating to laying of ring sewer of 450mm RCC pipe along the peripheral boundary of the lake for diversion of sewage has been completed. The construction of I & D structure to divert the sewage entering into Thirumulgherry lake has been completed. The sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP.
 - iv. The Board has removed the sewage contaminated water from the open well located in the Applicant's land and sent to nearby STP for treatment. So far 90 tankers of 6 KL capacity and another 1 tanker of 20 KL capacity has been removed from the open well by means of tankers. During the gap time of transportation of the tankers and also due to the rains, water in the open well is getting accumulated.
 - v. Again, started removal of the water from the open well by employing electric and Diesel motor pumps on 20.09.2024 and 21.09.2024 and pumped out into the recently laid ring sewer to divert the sewage from Thirumulgherry lake as per Phase-I action plan of SCB which in turn diverted to the STP at Patigadda for treatment.
8. **WHEREAS**, the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the assessment of the cost of remediation of the land due to collection of sewage in the applicant's premises.
9. **WHEREAS**, the Hon'ble NGT issued order on 29.11.2024 as follows:
1. *The 2nd Respondent (Secunderabad Cantonment Board) has filed its comprehensive memo dated 25.11.2024 along with the action plan report dated 21.09.2024.*
 2. *The action plan report says that they have identified a piece of land in GLR Survey No.290 classified as 'C' which is approximately 0.5 Kms away from the Trimulgherry Lake for the purpose of establishing the Sewage Treatment Plant (STP) to treat the sewage water and let into the lake.*
 3. *The report further states that the Cantonment Board is providing logistic support to the Pollution Control Board by arranging a gulfer vehicle with a capacity of 6 KLD with a suction machine to lift the water from the well of the applicant's property and the same is being deposited in the nearby STP at Malkajgiri.*
 4. *Despite the fact that 90 trips have been made so far, the complaint from the applicant is that the exercise is not yet complete. The rains in the area also added to the agony.*
 5. *The learned counsel appearing for the Telangana State Pollution Control Board (TGPCB) would state that regarding the remediation, they have approached the NEERI. However, they have not responded.*
 6. *The time taken by the NEERI regarding their request would be taken advantage of by the TGPCB.*
 7. *So, the TGPCB is directed to ensure that the remediation of the applicant's land is done at the earliest and take appropriate action against the Cantonment Board for allowing the sewage being let into the private property as it is lying vacant.*
 8. *Let the TGPCB, as a regulatory body, come up with a report about the action taken in this regard before the date of next hearing."*
10. **WHEREAS**, the NEERI Team from Nagpur and Hyderabad have visited the applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025. The NEERI, vide mail dated 11.02.2025 has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST and the time for project duration as 5 months time.

11. **WHEREAS**, the status was reviewed in the Task Force Committee meeting held on 17.04.2025 and issued certain directions to the SCB vide order dated 23.04.2025.

12. **WHEREAS** in response, the SCB vide letter dated:11.06.2025 has submitted the following:

- i. This office is in receipt of proceedings dated 23.04.2025, wherein the Telangana Pollution Control Board (TGPCB) directed the Secunderabad Cantonment Board to engage the National Environmental Engineering Research Institute (NEERI) for taking up the assessment of the cost of remediation of land polluted with an estimated cost of Rs 19.20 lakh plus GST, also informed that the cost should be borne by the Secunderabad Cantonment Board.
- ii. The matter has been placed before the Cantonment Board meeting held on 23.05.2025 wherein the Board resolved to explore the alternative options by inviting quotations from the Government institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environment Protection Training & Research Institute (EPTRI) (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University(JNTU)-Hyderabad and (v) Engineering Staff College of India(ESCI). Accordingly, this office has invited quotations from the above mentioned institutions to carry out the study. Among these, only NIT Warangal and ESCI had submitted their quotations amounting to Rs.11.80 lakhs and Rs.15.00 lakhs respectively.
- iii. As the rate quoted by the NIT-Warangal is comparatively lower than the other institutions including NEERI. In this connection you are requested to examine the quotations and communicate your consent for taking up the assessment of the cost of remediation of land polluted through NIT-Warangal, under due intimation/permission from the Hon'ble National Green Tribunal.

13. **WHEREAS**, the Board has submitted status report dt:30.06.2025 to the Hon'ble NGT.

14. **WHEREAS**, the Hon'ble NGT heard the matter on 01.07.2025 and passed orders with the following:

".....When the matter was escalated to the Secunderabad Cantonment Board by the TGPCB, the Cantonment Board had noted that the amount quoted by the NEERI appears to be higher side and decided to explore the possibility of alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environmental Protection Training & Research Institute (EPTRI), (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University (JNTU) - Hyderabad and (v) Engineering Staff College of India (ESCI). In this regard, the NIT-Warangal and ESCI had submitted their quotation amounting to Rs.11.80 Lakhs and Rs.15.00 Lakhs respectively.

Since the proposed study pertains to the assessment of the cost of remediation, it is for the Secunderabad Cantonment Board and the TGPCB to take an appropriate decision and engage a suitable expert agency for the same.

However, the applicant shall be afforded an opportunity to remain present at the time of conducting any soil analysis or related study. It is also made clear that all sample analyses must be carried out strictly in accordance with the prescribed procedures.

We reiterate our direction to the TGPCB to collect surface water of the well and water samples from bottom of the well in the presence of the applicant, and to ensure that the analysis is conducted in compliance with the prescribed standards and procedures....."

15. **WHEREAS**, the officials of Regional Office, Medchal visited the Applicant's premises on 15.07.2025 for collecting the samples in the presence of the Applicant and officials of SCB. However, the Applicant was not available and their representative informed that she is sick and admitted into Hospital and requested the Board official to come after 3-4 days time for collecting the samples. In this regard, a mail dated 15.07.2025 is sent to the Applicant requesting to inform their availability to be present for collecting the open well water samples and submitted report to the Board on 15.07.2025.

16. **WHEREAS**, the status was reviewed in the Task Force Committee meeting held on 31.07.2025. The representatives of the SCB attended the meeting and informed that NIT, Warangal has quoted a lesser amount than that quoted by NEERI for carrying out Study on Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land. They also informed that the objectives and scope of the study submitted by NIT, Warangal are similar to that given by NEERI. The committee opined that, as per the request of the SCB, the Board may recommend NIT, Warangal, for Assessment and Computation of Environmental Damage and Reclamation cost for discharge of Sewage and MSW in Applicant's land within three months period and also opined that RO Medchal shall collect the surface water of the well and water samples from bottom of the well in the presence of the applicant. After detailed discussions, the Committee recommended to issue certain directions to the Secunderabad Cantonment Board, under Water Act to comply with.
17. After careful consideration of the material facts of the case, the Board hereby issues following directions to the Secunderabad Cantonment Board under Water Act, to comply with:
- The Secunderabad Cantonment Board shall engage NIT, Warangal, for taking up the assessment of the cost of remediation of the land polluted due to collection of sewage in the applicant's premises within three months period, as committed during the meeting.
 - The Secunderabad Cantonment Board shall bear the charges for assessment of the cost of remediation.
 - The Secunderabad Cantonment Board shall complete the works related to STP to treat the sewage generated from the colonies in the area, at the earliest.
 - The Secunderabad Cantonment Board shall ensure that all sample analyses related to the study shall be carried out strictly in accordance with the prescribed procedures.
 - The Secunderabad Cantonment Board shall comply with orders of the Hon'ble NGT in OA No. 97 of 2022, from time to time.
18. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
19. It is also to note that, in case of any violation of the above Board directions, action will be initiated by the Board, under Water Act.

Sd/-
MEMBER SECRETARY

To
The Chief Executive Officer,
Secunderabad Cantonment Board,
Court Compound Secunderabad Cantonment Board,
Sardar Patel Road, Secunderabad,
Telangana State - 500 003.

Copy to :

- The JCEE, TSPCB, Zonal Office, Hyderabad for information and necessary action.
- The Environmental Engineer, TSPCB, Regional Office, Medchal for information. He is directed to verify the compliance on the directions. **The RO is also directed to collect the surface water of the well and water samples from bottom of the well in the presence of the applicant.**
- Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad.
- Concerned File.

//T.C.F.B.O//

P. J. Sathyanarayana
Senior Environmental Engineer
(TF-HYD-UH-VI)



सिकंदराबाद छावनी परिषद

(रक्षा मंत्रालय, भारत सरकार)

4-01-001, कोर्ट हाँस परिसर, सरदार पटेल मार्ग, सिकंदराबाद - 500 003.

SECUNDERABAD CANTONMENT BOARD

(Ministry of Defence, Govt. of India)

4-01-001, Court House Compound, S.P Road, Secunderabad - 500 003

Tele No.: 040-27808600 :: Email ID: ceo.scb2009@gmail.com

No.SCB/EB/ESRC/NIT-Warangal/Trimulgherry/1991. Dated: 12-08-2025.

To

Shri P Sridhar,
Assistant Professor,
Department of Civil Engineering,
National Institute of Technology (NIT),
Warangal - 506 004.

9100418795
Sub:- Engagement for Study on Environmental Damage and Reclamation
Cost - Sy. Nos. 96 to 99, Trimulgherry - Reg.

Reference, NIRW/SRIC/Civil/WED/PS/25/133, dated 26.05.2025.

2. It is to inform that the Dr. M S Tejeswari filed OA No. 97 of 2022 before the Hon'ble NGT alleging pollution of land falling in Sy.No. 96 to 99 GLR Sy.No.352/Part, Trimulgherry, Secunderabad Cantonment. In the interim orders the Hon'ble NGT directed the TSPCB to assess the environmental compensation payable as well as remediation cost. Accordingly, the TSPCB in its proceedings dated 23.04.2025 directed this office to engage the National Environmental Research Institution (NEERI) for taking up the assessment of cost of remediation of land polluted due to collection of sewerage in the applicants premises with an estimated amount of Rs. 19.20 lakhs + GST. Further, TSPCB mentioned that the cost should be borne by this office only.

3. As the matter consists of financial implications, in addition the rates quoted by the NEERI for conducting the study are appears to be on higher side, the matter has been placed before the Board. The Board vide CBR No. 5, dated 23.05.2025 resolved to explore alternative options by inviting quotations from other government institutions like (i) Indian Institute of Technology, Hyderabad (IITH) (ii) Environmental Protection Training and Research Institute (EPTRI), Hyderabad (iii) National Institute of Technology (NIT), Warangal, (iv) Jawaharlal Nehru Technological University Hyderabad (JNTUH) and (v) Engineering Staff College of India (ESCI) for the study. Further, the Board resolved to take up the study with the lowest quoted institution in consultation with TSPCB.

4. Thereafter, this office invited quotations on 24.05.2025 for carrying the study. Among these, your institution i.e., NIT-Warangal and ESCI submitted quotations amounting to Rs. 11.80 lakhs and Rs. 15.00 lakhs respectively. Your quotation, NIT-Warangal became the lowest amount.

5. The matter was referred to the Member Secretary, TSPCB vide letter dated 11.06.2025 to provide consent for taking up the study with NIT Warangal, under due intimation/ permission from the Hon'ble NGT, Chennai. Thereafter, in its interim orders in O.A. No. 97 of 2022, the Hon'ble National Green Tribunal (NGT), Chennai directed this office and the TSPCB to take appropriate action and engage a suitable agency to carry out the said study. Accordingly, the TSPCB placed the matter before the Task Force Committee, which has accorded its consent to SCB for the study to be conducted by your institution, NIT Warangal, on the condition that the work be completed within a period of three(03) months.

5. In view of the above, you are requested to commence the study immediately and submit report within three (03) months period specified by the TSPCB. You are also requested to undertake the subject exercise with utmost diligence and comply the directions issued by the Hon'ble NGT and TSPCB from time to time.

6. This office will remit 50% of the quoted amount of Rs.11,80,000/- i.e., Rs.5,90,000/- (including GST), as an advance in due course. You are requested to initiate the study work at the earliest, keeping in view the timelines fixed by the TSPCB.



| Madhukar Naik D |
Chief Executive Officer
Secunderabad Cantonment Board
... for information.
12/08/25

Copy to:

- 1. Shri P Venkateshwara Rao,
Professor,
Department of Civil Engineering,
National Institute of Technology (NIT),
Warangal - 506 004.
9100418795
- 2. The Member Secretary,
TSPCB, Paryavaran Bhavan,
A-III, Industrial Estate,
Sanath Nagar, Hyd - 18.
040 23887500

... for information.

Item No.09:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.97 of 2022(SZ)

IN THE MATTER OF:

Dr. M. S. Tejashwari,
Telangana.

...Applicant(s)

Versus

The Union of India,
Rep. by its Secretary,
Ministry of Defence,
New Delhi and Ors.

...Respondent(s)



Date of hearing: 01.07.2025.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. K.S. Viswanathan, Sr. Adv. a/w.
Mrs. T. Hemalatha.

For Respondent(s): Mr. K. Rama Koteswara Rao for R2.
Ms. Lavanya represented
Mr. T. Sai Krishnan for R3.
Mrs. H. Yasmeen Ali for R6.

ORDER

1. The report dated 30.06.2025 of the Telangana State Pollution Control Board (TGPCB) is filed.

2. The matter pertains to a land measuring Acres 3.11 Guntas, wherein sewage from the Secunderabad Cantonment Board was being discharged, which also entered into an open well located on the said land.

3. Pursuant to the intervention of this Tribunal, the sewage outside the well has been removed. However, sewage remains stagnant within the well, which is stated to be approximately 120 feet deep.

4. The learned counsel appearing for the TGPCB submits that while the previously accumulated sewage has been removed, due to recent rainfall, the well is currently filled with water.

5. As regards the water analysis conducted by the TGPCB after the removal of the sludge, it appears that coliform is still present in the water. However, it is observed that the sample collection was not carried out in accordance with the prescribed procedures.

6. The learned counsel appearing for the applicant further contends that he was not present at the time when the water samples were collected for analysis.

7. In the meanwhile, the Secunderabad Cantonment Board through the TGPCB had requested the National Environmental Engineering Research Institute (NEERI) for taking up the assessment of the cost of remediation of the land due to the collection of sewage in the applicant's premises. For conducting an assessment of the impact of contamination on soil quality, the nearby open well, and to evaluate the extent of land degradation and water pollution, the NEERI has quoted an amount of Rs.19.2 lakhs plus GST.

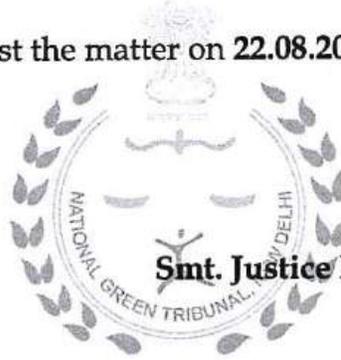
8. However, when the matter was escalated to the Secunderabad Cantonment Board by the TGPCB, the Cantonment Board had noted that the amount quoted by the NEERI appears to be higher side and decided to explore the possibility of alternative options by inviting quotations from the Government Institutions like (i) Indian Institute of Technology (IIT)-Hyderabad, (ii) Environmental Protection Training & Research Institute (EPTRI), (iii) National Institute of Technology (NIT)-Warangal, (iv) Jawaharlal Nehru Technological University (JNTU) - Hyderabad and (v) Engineering Staff College of India (ESCI). In this regard, the NIT-Warangal and ESCI had submitted their quotation amounting to Rs.11.80 Lakhs and Rs.15.00 Lakhs respectively.

9. Since the proposed study pertains to the assessment of the cost of remediation, it is for the Secunderabad Cantonment Board and the TGPCB to take an appropriate decision and engage a suitable expert agency for the same.

10. However, the applicant shall be afforded an opportunity to remain present at the time of conducting any soil analysis or related study. It is also made clear that all sample analyses must be carried out strictly in accordance with the prescribed procedures.

11. We reiterate our direction to the TGPCB to collect surface water of the well and water samples from bottom of the well in the presence of the applicant, and to ensure that the analysis is conducted in compliance with the prescribed standards and procedures.

12. Post the matter on 22.08.2025.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 97/2022(SZ)
01st July, 2025.AD.